

CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL BENCH  
ALLAHABAD

Dated: This the 23rd day of May, 1997

Coram : Hon'ble Mr. Justice B.C. Saksena VC  
Hon'ble Mr. S. Das Gupta AM

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ORIGINAL APPLICATION NO. 827/94

1. Union of India through  
General Manager, Central Railway,  
Bombay VT, Bombay.

2. The Divisional Railway Manager,  
Central Railway, Jhansi.

-----Applicants

C/A Sri Prashant Mathur

Versus

1. Smt. Hera Devi w/o Late Mangal Singh  
r/o Mohalla Karayipura Chirgaon,  
District Jhansi.

2. Ashok Kumar s/o Late Mangal Singh.

3. Neelam d/o Late Mangal Singh.

4. Rita d/o Late Mangal Singh

5. Jitendra s/o Late Mangal Singh

all residents of Karayipura Chirgaon,  
District Jhansi.

6. Prescribed authority under Workmen  
compensation and Assistant Labour  
Commissioner, Jhansi Division,  
Jhansi.

-----Respondents

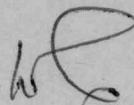
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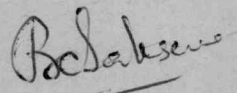
By Hon'ble Mr. Justice B.C.Saksena VC

This O. A. has been filed against the award dated 22.12.1993 passed by the Assistant Labour Commissioner, Jhansi region, Jhansi, prescribe authority under Workmen Compensation Act. In light of various decision since under section 30 of Workmen compensation Act, an appeal ~~is~~ preferred against the award of prescribed authority is to be instituted before the High court, this Tribunal cannot take cognizance of this O. A. It is accordingly dismissed as not maintainable.

Nothing in this order, however, shall preclude the applicants from seeking remedial measures for redressal of grievance before the appropriate legal forum, if so advised.



Member ( A )



Vice-Chairman

SQI